

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL

OA No. 78/2025(CZ)

IN THE MATTER OF:

GAJENDRA RAJPOOT

.....APPLICANT

VERSUS

STATE OF MP & ORS.

.....RESPONDENTS

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Date: 09.09.2025

Submitted by MPPCB:-

Place: Bhopal

through Counsel



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Joint Committee Inspection Report

In the Matter of

Original Application No. 78/2025 (CZ)
Gajendra Rajpoot V/s State of Madhya Pradesh & Ors.

w.r.to

Hon'ble National Green Tribunal Central Zone, Bench
Bhopal order dated 30.05.2025

Date of Visit: 18th August, 2025

Joint Committee Inspection Report in the matter of
Original Application No.78/2025(CZ)
Gajendra Rajpoot V/s State of Madhya Pradesh& Ors.

1. In compliance of Hon'ble NGT (CZ), bench Bhopal vide its order dated 30th May, 2025 in Original Application No. 78/2025 (CZ) Gajendra Rajpoot V/s State of Madhya Pradesh & Ors directed as under vide para: -

1- *This application has been filed under Section 14 and 15 of National Green Tribunal Act, 2010 against the illegal dumping of fly ash by Respondent No. 5 / M/s Lalitpur Power Generation Co. Ltd. located nearly 25-30 km. from the Tikamgarh, Madhya Pradesh, which has led to soil pollution, air pollution, water pollution, and other environmental hazards. It is further contended that Respondent No. 5 has engaged local contractor i.e. Respondent No. 6 who has been dumping fly ash openly, thereby posing serious environmental and health risks, including soil degradation, groundwater contamination, air pollution, and adverse impacts on the local ecosystem. That the actions of Respondent No. 5 are in blatant violation of the guidelines issued for the disposal of fly ash. To the utter shock and surprise of the Petitioner, it was also discovered that the Consent obtained by Respondent No. 5 from the Pollution Control Board pertains only to the reclamation of a low-lying area by filling ash up to 50,000 MT at Khasra No. 408/1, Village Semarkhera, Tehsil Mohargarh, District Tikamgarh. However, contrary to the said Consent, fly ash is being indiscriminately dumped at multiple unauthorized locations, including government school premises.*

2- *A substantial issue of the environment has been raised. Issue notice to the respondents. Returnable within four weeks.*

3- *Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.*

4- *Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

5- *We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:*

(i) *One Representative from the Central Pollution Control Board nominated by the Zonal Director, Bhopal*

(ii) *One Representative from the, Madhya Pradesh State*

Pollution Control Board, nominated by the Member Secretary.

6- The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

In compliance with the above-mentioned directions, the Joint Committee visited the area cited in the petition on 18th August 2025 to assess and verify the factual status of the allegations raised by the applicant.

2. Constitution of Joint Committee:

As above mentioned, Hon'ble NGT order dated 30.05.2025 accordingly, following officers from CPCB & MPPCB were nominated for the Joint Committee. (Copy of nomination letters are enclosed as **Annexure-1**)

S.No.	Name of Officers	Designation	Representative of Respective Departments
1	Shri Sanjay Kumar Mukati	Scientist 'B'	Representative of Central Pollution Control Board, Regional Directorate (Central), Bhopal
2	Shri Satish Kumar Chouksey	Regional Officer, MPPCB, Regional Office, Sagar	Representative of MPPCB

3. Fly ash dumping in mine voids/ low lying area Guidelines of CPCB March -2019 and Notification of Ministry of Environment, Forest & Climate Change MoEF& CC, 31 Dec. 2021 (as amended up to 30.10.2024)

That in March 2019, the Central Pollution Control Board (CPCB) issued guidelines for the disposal and utilization of fly ash, specifically for the reclamation of low-lying areas and for stowing in abandoned mines and quarries. Key provisions of the guidelines are as follows:

- (i) The Fly Ash notification (1999) mandates the use of fly ash for the purpose of manufacturing ash-based products such as cement, concrete blocks, bricks, panels or any other material and for construction of roads, embankments, dams or for any other construction activity within a radius of 300 Km from thermal power stations (TPPs). Besides, it also mandates use of fly ash in mines backfilling or stowing of mines within a distance of 50 km.
- (ii) Filling of Low-lying areas inside the plant premises and outside within 300 km. of power plant may be taken up using ash. Low lying area reclamation with ash should be taken up adopting standard practices as per 2015 technical specification mentioned in NTPC Policy. Following steps should be taken up prior to initiate low lying area developmental activities.
- (iii) Consent from land owner: Consent/ permission should be obtained in writing from the land owner before start of work.
- (iv) Permission from Regulatory authority: Power plant/ land owner/ agency shall obtain statutory permission from regulatory authorities such as SPCB as per the requirement.
- (v) Soil Cover on the top of ash fill: The soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. If it is not possible to do so, only the minimum quantity of soil required for the purpose of cover shall be excavated from the soil borrow area. The voids so created due to removal of soil shall be filled up with ash with proper compaction and covered at top with soil cover. About 300-500 mm thick soil layer shall be placed over the ash fill area.
- (vi) Restrictions: Reclamation of area by ash shall not be permitted in the following areas:
 - a. Flood plain area/Ecologically Sensitive Areas.
 - b. Agriculture land / area.
 - c. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
 - d. Gochar Kisan Land.

Accordance of Notification of MoEF&CC (31Dec.2021) the responsibility of the thermal power plants to dispose fly ash and bottom ash –

Every coal lignite based thermal power plants shall be primarily responsible to ensure 100 percent utilization of (fly ash & Bottom ash) generated by it in an ecofriendly manner. There are generally following eco friendly manners are;

- (a) Fly ashbased product viz, brick, tiles, fiber cement sheet, pipes, boards, panels
- (b) Cement manufacturing, ready mix concrete
- (c) Construction of road and fly over embankment, ash and Geo- polymer-based construction material.
- (d) Construction of dam,
- (e) Filling up of low-lying area
- (f) Filling of mine- voids;
- (g) Manufacturing of sintered or cold bonded ash aggregate
- (h) Agriculture in a controlled manner based on soil testing
- (i) Construction of shoreline protection structures in coastal districts.

4. OBSERVATION OF THE JOINT COMMITTEE

- 4.1 To assess and verify the factual status of the allegations raised by the applicant, the Joint Committee conducted the site visit of the area under question on 18th August 2025. During the field inspection, the Committee randomly visited three sites as mentioned in the Hon'ble NGT order. At each site, detailed observations were recorded based on quantity of fly ash dumped in low-lying areas, Geo-tagged locations, Approximate area covered, Manner of fly ash dumping, Environmental aspects (Water, Air, Soil and plantation /vegetation), duration (period) of bottom ash filling, quantity of bottom ash filled,

distance of habitation from site, public health of local residents, compliance status CPCB guideline and Photographic evidence etc.

4.2 Details of the visited sites with observations are given below in table

1. Village Chandokha, Tehsil Mohangarh, District Tikamgarh
2. Village Semarkheda, Tehsil Mohangarh, District Tikamgarh (Khasra No. 408/1)
3. Village Semarkheda, Tehsil Mohangarh District Tikamgarh.- Government Primary School.

4.3 Inspected site no. -1,

Village- Chandokha, Tehsil– Mohangarh, District- Tikamgarh (Filled low lying area by fly ash site).

S. No.	Particulars	Status
1.	Consent Status from regulatory authority	Consent issued from MPPCB for this site is 50000 MT. The validity of CTO is up to 28/02/2026 (the copy of CTO is attached at Annexure-2)
2.	GPS Location-	Latitude- 24.876135, Longitude-78.3777326
3.	Khasra No.	20/1
4.	Area covered-	Approx 2.03 hectares filled by the project proponent
5.	Quantity of bottom ash filled in MT	25609.28 MT
6.	Period of Ash dumping at this site	17.05.25 to 29.05.25

7.	Distance	<p>i- Distance between inspected site and habitation - approx. 130 m.</p> <p>ii- Areal distance from small natural Nalla - approx. 350 m.</p> <p>iii- Areal distance from the river Jamni - approx. 1.971 km.</p>
8.	Manner of ash dumping	After dumping of bottom ash compacted the site and covered with top soil layer.
9.	Environmental Aspects	No nuisance observed during the site visit in respect of Air, Water and Soil.
10.	Plantation /Vegetation status	Plantation work is currently in progress; however, green grass has already grown at the site, indicating good compaction and tightness of the topsoil.
11.	Compliance status Status of CPCB Guideline	Complied.

4.4 Observation of the site no. 1:-

The Joint Committee visited the aforementioned site and interacted with local villagers to gather information. Mr. Ravindra Singh, a resident of village Chandokha, informed the joint committee that earlier the area contained old mine voids (Muram khadan) /low lying area measuring approximately 25–30 feet in depth and covering about 2.03 hectares. These low-lying areas have been filled with bottom ash generated from M/s Lalitpur Power Generation Co. Ltd. (capacity: 1980 MW) through its contractor/transporter, M/s Veer Associates.

Upon inspection, the joint committee observed that the site had been completely compacted and covered with topsoil. The topsoil was also compacted, and vegetation in the form of green grass was grown. No fugitive emissions, surface runoff, groundwater contamination, or soil pollution were observed during the visit. There was no fly ash / bottom ash spreading found at the approach road of the site.

The Committee also interacted with the nearby villagers and asked about at that time of ash dumping, is there any type of nescience was observed. The villagers stated that they had no problem from bottom ash dumping time at this site. During the ash dumping time the transporter regularly sprays water at this site as said by the villagers.

For further assessment of potential groundwater contamination from the land filling activity, the Joint Committee collected a ground water sample from the nearest well (belonging to Shri Shivcharan Vanshkar), located approximately 30–40 meters from the site. The analysis results of the water sample are attached at **Annaxure-3**.

The geo tagged Photographs taken during the visit which are attached at **Annaxure-4**

4.5 Inspected site no.2

Village- Semarkheda, (Gram Panchayat- Madkhera) Tehsil – Mohangarh, District- Tikamgarh (filled low lying area by fly ash site) –

S. No.	Particulars	Status
1.	Consent Status from regulatory authority	Consent issued from MPPCB for this site is 50000 MT. The validity of CTO is up to 28/02/2026 (the copy of CTO is attached at Annexure-5)
2.	Location	Latitude- 24.84512, Longitude-78.782426

3.	Khasra No	408/1
4.	Area covered	4.303 hectares filled by the project proponent
5.	Quantity of bottom ash filled in MT	29614.70 MT
6.	Period of Ash dumping at this site	4.5.25 to 16.5.25 & 30.5.25 to 2.6.25
7.	Distance	i- Distance between filling site and habitation - approx. 350 m ii- Areal distance from the river Jamni - approx. 800 m
8.	Manner of dumping	After dumping of bottom ash compacted the site and covered with top soil layer.
9.	Environmental impact	No nuisance was observed during the site visit in respect of Air, Water and Soil.
10.	Plantation status	Plantation work is currently in progress; however, a crop of urad dal already grown at the site by a villager which is, indicating good compaction and tightness of the topsoil.
11.	Compliance of Status of CPCB Guideline	Complied

4.6 The observation of the site no.2 :-

The Joint Committee visited the aforementioned site and interacted with local villagers to gather information. Mr. Rajpal Singh Parmar, a resident of village Semarkheda, informed the Committee that

earlier the area contained mine voids (Muram Khadan)/ low lying area measuring approximately 30–35 feet in depth and covering about 4.303 hectares. These low-lying areas have been filled with bottom ash generated from M/s Lalitpur Power Generation Co. Ltd. (capacity: 1980 MW) through its contractor/transporter, M/s Veer Associates.

Upon inspection, the Committee observed that the site had been covered area of approx. 3.0 hectare and compacted and also covered with topsoil and remaining area were found unfilled by the project proponent. The topsoil was compacted, and vegetation in the form of udad crop was grown by the local residents i.e. Mr. Raja Sahab Parmar. No fugitive emissions, surface runoff, groundwater contamination, or soil pollution were observed during the visit. There was no fly ash/bottom ash spreading found on the approach road of the site.

The geo tagged Photographs during the visit are attached at **Annexure-6**

4.7 Inspected site no.3

Govt. Primary School, Village – Semarkhera, Tehsil – Mohangarh, District-Tikamgarh

The Joint Committee also visited the Semarkhera village and saw the govt. school ground which is mentioned in order dated 30.05.2025. by the Hon’ble NGT. The committee found no evidence of fly ash filling in the ground of govt. Primary school of village-Semarkhera and also asked the villagers they told to the joint committee that no fly ash dumped by the Project Proponent as well as any transporter on ground of the school.

The geo tagged Photographs taken during the inspection are attached at **Annexure –7**

5. CONCLUSION OF THE JOINT COMMITTEE OF FIELD VISIT.

5.1 The project proponent has submitted comprehensive details regarding the consent status, site locations, and the quantity of bottom ash dumped. Consent to operate has been obtained from the Madhya Pradesh Pollution Control Board (MPPCB) for three designated locations. The complete information pertaining to the allotted sites is presented in the table below. (Attached also as a **Annexure -8**)

S. No	CONSENT STATUS VALIDITY & LIMIT	SITE NAME / LOCATION/ AREA / KHASRA NO.	LATITUDE & LONGITUDE	QTY OF BOTTOM ASH DUMPED. (IN MT)	AREA IN HECTARE	WEATHER LOW-LYING AREA OR OLD MINE VOIDS	SOIL COVER STATUS
1.	Consent no. CTO- 61951 valid till 28..02.2026 limit 50000MT	Semarkhera/Tikamgarh-Khasra No.-408/1	24.8448 N 78.78298 S	29614.70	4.303	Low-lying area	Done
2.	Consent no. CTO- 61949 valid till 28.02.2026 Limit-50000 MT	Semarkhera/ Chndokha kelgaon Road and Madkhera Tikamgarh-Khasra No. 20/1	24.87552N 78.7775 S	25609.28	2.03	Low-lying area	Done
3.	Consent no. CTO- 61750 till 28.02.2026 Limit - 60000MT	Kesarmadh/Tikamgarh-Khasra No. 190	24.9305N 78.7611S	11647.98	1.53	Low-lying area	To be done Because site is incomplete

5.2 The low-lying areas and mine voids identified for bottom ash disposal did not comprise agricultural land. These sites, classified as government land, have been rendered suitable for local residential use following the filling and stabilization with bottom ash.

5.3 During the inspection, it was observed that the Project Proponent (PP) had obtained requisite permissions from the Madhya Pradesh Pollution

Control Board (MPPCB) and secured a No Objection Certificate (NOC) from the District Collector, Tikamgarh, vide Letter No. 11/2025 dated 05.12.2024 copy of the letter is attached at **Annexure -9** prior to commencement of the fly ash/bottom ash filling in low lying area.

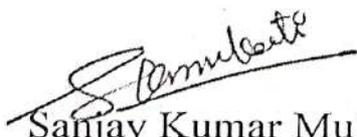
- 5.4 Subsequently, based on complaints received from local residents, political representatives, and media, the District Administration (Deputy Collector) issued directions to immediately stop the fly ash filling activity vide Order No. 26/RTC/2025 dated 11.06.2025 (**Annexure 10**). Accordingly, no landfilling activity is presently being undertaken by Respondent Nos. 5 & 6.
- 5.5 Joint committee had visited 03 sites and out 03 sites there are 02 sites have reclaimed i.e. Village Chandokha Tehsil–Mohangarh, District–Tikamgarh (Khasra No. 20/1) and Village–Semarkhera, Tehsil–Mohangarh, District–Tikamgarh (Khasra No. 408/1) by the project proponent. However, site no. 03 i.e. Govt. Primary School Village Searkhera no fly ash/ Bottom ash dumped in school premises.
- 5.6 The joint committee also observed that the previously low-lying areas have been reclaimed by the project proponent in accordance of low-lying area filling guideline prepared by the CPCB in 2019. The sites have been covered with topsoil, and natural vegetation (green grass) has developed. The reclaimed land is presently suitable for use as Gram Panchayat land (Gauchar land) or for other recreational purposes by the local community.
- 5.7 The project proponent has obtained a letter from the Office of the Chief Medical & Health Officer (CMHO), Tikamgarh, confirming that no infectious diseases have been observed among the villagers residing near the bottom ash dumping site. A copy of the letter is enclosed as **Annexure-11**
- 5.8 The project proponent has obtained a letter from the Office of Office of Deputy Director Animal Husbandry and Dairy Department, Tikamgarh, confirming that no effect has been observed among the cattle’s residing near the bottom ash dumping site villages. A copy of the letter is enclosed as **Annexure-12**
- 5.9 The project proponent has obtained a letter from the Office of Assistant Director Fisheries Tikamgarh, confirming that no effect observed on pet animals have been observed residing near the bottom ash dumping site. A copy of the letter is enclosed as **Annexure-13**

5.10 The project proponent has obtained a letter from the Office of Deputy Director Agriculture & Farmers Welfare, Tikamgarh, confirming that no effect have been observed on agriculture land residing near the bottom ash dumping site. A copy of the letter is enclosed as **Annexure-14**

5.11 The project proponent has obtained a letter from the Office of Hon'ble Member of Parliament i.e. Dr. Virendra Kumar, Tikamgarh for the filling of bottom ash in low lying area (big pits and swamps in it) and make the land useful for Atal sabhagar (Assembly House) at Tikamgarh . The copy of the letter is attached at **Annexure-15**

RECOMMENDATIONS OF THE JOINT COMMITTEE

1. The Project Proponent shall undertake wired fencing on all around the reclaimed sites.
2. The Project Proponent shall undertake plantation activities on all reclaimed sites to ensure ecological restoration.
3. While filling pits/voids in future, provision shall be made to retain water in certain sections so as to provide drinking water sources for animals of adjoining villages.
4. The approach roads damaged due to transportation of fly ash by heavy vehicles/dumpers shall be repaired and maintained by the Project Proponent for convenient to villagers also.
5. For protection of pond or water body existing within or adjoining the low-lying area, an earthen embankment of the cross section as per guidelines should be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
6. The project proponent should carry out monitoring of ground water quality within 500m radius before filling of fly ash in low -lying area and after the filling of fly ash/ bottom ash in low-lying area.



Sanjay Kumar Mukati
Scientist "B"

Representative of Central Pollution
Control Board (Regional Directorate
Bhopal)



Satish Kumar Chouksey,
Regional Officer,

Representative of M.P. Pollution
Control Board, Sagar (MP)



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

Annexure-1



CM-13012/25/2025-LAW-RD Bhopal/22520/ 341

दिनांक: 02 जुलाई, 2025

प्रति,

Most urgent
NGT Case

✓सदस्य सचिव
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5,
अरेरा कॉलोनी, भोपाल - 462016

विषय: NGT OA No. 78/2025(CZ) "Gajendra Rajpoot Vs. State of Madhya Pradesh & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 30/05/2025

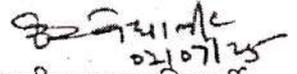
महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 30/05/2025 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड के जोनल निदेशक (क्षेत्रीय निदेशक), भोपाल द्वारा नामित प्रतिनिधि एवं मध्य प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड के सदस्य सचिव द्वारा नामित एक प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति द्वारा स्थल निरीक्षण करने के उपरांत Factual & Action Taken Report तैयार कर छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करनी होगी। प्रकरण में सुनवाई की अगली तिथि दिनांक 10/09/2025 को नियत की गई है। उक्त प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी।

उक्त कार्य हेतु इस कार्यालय से श्री संजय कुमार मुकाती, वैज्ञानिक-ख (मोबाइल नं.-7879488657, ईमेल sanjaymukati200535@gmail.com) को नामित किया गया है। अनुरोध है कि उपरोक्त निरीक्षण हेतु तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें।

भवदीय,


(डॉ. अजीत कुमार विद्यार्थी)
क्षेत्रीय निदेशक

प्रतिलिपि:

1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली - की ओर कृपया सूचनार्थ।
2. क्षेत्रीय अधिकारी, म.प्र.प्र.नि.बो., सागर } की ओर कृपया सूचनार्थ एवं
3. श्री संजय कुमार मुकाती, वैज्ञानिक-ख, के.प्र.नि.बो., भोपाल } आवश्यक कार्यवाही हेतु।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016

ईपीएबीएक्स : 0755-2775385, 2775386

क्षेत्रीय निदेशक टायरेक्ट : 0755-2775384

ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

मुख्यालय:

परिवेश भवन

पूर्वी अर्जुन नगर, दिल्ली-110032

दूरभाष क्र : 011-43102030

"सिंगल यूज प्लास्टिक" का करें बहिष्कार"



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर,ई-5,अरेय कॉलोनी,गोपाल-462016



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कमांक 1819

/विधि/एनजीटी/प्रनिबो/2025,

भोपाल, दिनांक

10 JUN 2025

// आदेश //

सिविल प्रकिया संहिता 1908(1908 का अधिनियम संख्याक 5) के आदेश सल्टाईस के नियम 1 तथा 2 के अधीन प्रदत्त शक्तियों को प्रयोग में लाते हुये क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म0प्र0 प्रदूषण नियंत्रण बोर्ड, सागर को (पक्षकारों के नाम) OA 78/2025(CZ) (गजेन्द्र राजपूत विरुद्ध मध्यप्रदेश शासन व अन्य) सेन्ट्रल बेंच, में म0प्र0 प्रदूषण नियंत्रण बोर्ड की ओर से प्रभारी अधिकारी के रूप में अभिवचनों पर हस्ताक्षर करने और उन्हें सत्यापित करने के लिये तथा कार्य करने, आवेदन पत्र करने और उपसंजात होने के लिये नियुक्त करते हैं। प्रभारी अधिकारी को यह आदेश दिया जाता है, कि म0प्र0 विधि और विधायी कार्य विभाग नियमावली में वर्णित कर्तव्यों तथा उत्तदायित्वों के अतिरिक्त वह अपनी नियुक्त के तुरन्त पश्चात अन्य बातों के साथ ऐसी रीति में जिसके ब्यौरे नीचे दिये गये हैं, निम्नलिखित कार्य करेगा :-

- (1) प्रभारी अधिकारी, मामले के तथ्यों के बारे में तुरन्त ऐसी जाँच करेगा जैसा कि आवश्यक हो और याचिका में उठाये गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये, जिनसे कि मामले के संचालन में बोर्ड अभिभाषक को सहायता पहुँचाने की संभावना हो। रिपोर्ट तैयार करेगा। यदि किसी प्रकरण पर विधि विभाग से परामर्श किया गया था, तो उस विभाग की राय भी रिपोर्ट में विनिर्दिष्ट रूप से निर्दिष्ट की जावे।
- (2) समस्त सुसंगत फाइलें, दस्तावेज, नियम, अधिसूचना तथा आदेश एकत्रित करेगा।
- (3) याचिका में उठाये गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये जिनसे की बोर्ड द्वारा नियुक्त अभिभाषक को सहायता पहुँचाने की संभावना है, एक रिपोर्ट तैयार करेगा।
- (4) उक्त रिपोर्ट तथा सामाग्री के साथ बोर्ड अधिवक्ता से सम्पर्क करेगा।
- (5) बोर्ड अधिवक्ता की सहायता से लिखित कथन/उत्तर तैयार करवायेगा।
- (6) प्रभारी अधिकारी निम्नलिखित कागजपत्र भेजेगा :-
 - (1) बादपत्र की एक प्रति के साथ बोर्ड की एक रिपोर्ट।
 - (2) प्रस्तावित लिखित कथन का एक प्रारूप।
 - (3) उन सभी दस्तावेजों की एक पूरी सूची, जिन्हें साक्ष्य स्वरूप फाईल करना माननीय राष्ट्रीय हरित अधिकरण, सेंट्रल बेंच में प्रस्तावित है, और जिनकी प्रस्तुत रिपोर्ट में अपेक्षा की गई है।
 - (4) मामले के विशादीकरण के लिये आवश्यक कागज पत्रों की प्रतियां, इसमें बाद की सुनवाई की तारीख भी वर्णित होनी चाहिये।
- (7) मामले की तैयारी और संचालन करने में बोर्ड अधिवक्ता का सहयोग करना और मामले उसके प्रक्रम और प्रगति में नियत किये गये कर्तव्यों से स्वयं को सदैव ही अवगत रखना।
- (8) जब भी कोई आदेश/निर्णय विशिष्ट तथा बोर्ड के विरुद्ध पारित किया जाता है तो बोर्ड को सूचित करना तथा उसकी प्रमाणित प्रति प्राप्त करने के लिये उसी दिन या आगामी कार्य दिवस को आवेदन करना।



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर,ई-5,अरेय कॉलोनी,भोपाल-462016



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- (9) अपनी रिपोर्ट के साथ आदेश/निर्णय की प्रमाणित प्रति तथा बोर्ड अधिवक्ता की राय अगली कार्यवाही के किये जाने के लिये इस बोर्ड को भेजेगा।
- (10) यह देखना कि आवेदन करने में तथा प्रमाणित प्रतियां प्राप्त करने, रिपोर्ट बनाने, राय प्राप्त करने और उसकी सूचना देने में समय नष्ट नहीं हो।
- (11) जैसे कि उसे अपना स्थानान्तरण आदेश प्राप्त होता है वह अर्घ शासकीय पत्र के माध्यम से तत्काल जानकारी देगा। वह वर्तमान पद का भार सौंप देने के पश्चात भी जब तक प्रभारी अधिकारी बना रहेगा, जब तक अन्य प्रभारी अधिकारी नियुक्त नहीं कर दिया जाये।
- (12) प्रभारी अधिकारी,मामला तैयार करने में बोर्ड अधिवक्ता को हर संभव सहयोग देगा तथा इस बात के लिये उत्तरदायी होगा कि,कोई महत्वपूर्ण पत्र या दस्तावेज आप्रकटिक/छुपी हुई न रह जाये।
- (13) प्रभारी अधिकारी या लोक अभियोजक मुर्करर है तो वह जैसे ही विनिश्चय होता है परिणाम की रिपोर्ट सदस्य सचिव को करेगा। निर्णय की एक प्रति अभी प्राप्त की जाये और रिपोर्ट के साथ भेजी जाये।
- (14) प्रभारी अधिकारी या यदि लोक अभियोजक मुर्करर है तो वह इस बात के लिये उत्तरदायी होगा कि उन मामलों में जहाँ किसी वाद के प्रक्रम में कार्य किये गये किसी अंतरिम आदेश का पुर्नरीक्षण आपेक्षित है। समय पर कार्यवाही की गई है। अतएव वह इस आदेश की प्रति जैसे ही पारित की जाये सदस्य सचिव को अपनी अनुशंसा के साथ बोर्ड को अग्रेषित करें।

संलग्न :- उपरोक्तानुसार।

सक्षम अधिकारी द्वारा अनुमोदित

अधीक्षण यंत्री(विधि)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,भोपाल

भोपाल, दिनांक 10 JUN 2025

पृ0क्र0 1820 विधि/एनजीटी/प्रनिबो/2025,
प्रतिलिपि :-

(1) क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म0प्र0 प्रदूषण नियंत्रण बोर्ड, सागर प्रभारी अधिकारी की ओर अग्रेषित साथ ही बोर्ड अधिवक्ता से सम्पर्क करने तथा अपनी प्रत्येक भेंट (विजिट) पर बोर्ड अधिवक्ता से आगे की कार्यवाही के लिये सलाह करने और मामले में अपनी प्रगति रिपोर्ट के साथ सदस्य सचिव को भेजने हेतु अग्रेषित मामले की प्रगति रिपोर्ट की एक प्रति बोर्ड को सदैव ही भेजी जावे। कृपया प्रकरण की आगामी सुनवाई से 01 सप्ताह पूर्व रिपोर्ट माननीय अधिकरण के समक्ष प्रस्तुत करें, ताकि निर्धारित समयावधि में माननीय एनजीटी के आदेश का पालन हो सके।

(2) श्रीमती पारूल भदौरिया, रिटेनर, सी-609, यूसीआई लॉयर्स चेम्बर, भोपाल की ओर आवश्यक कार्यवाही हेतु प्रेषित।

सक्षम अधिकारी द्वारा अनुमोदित

अधीक्षण यंत्री(विधि)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,भोपाल

कार्यालय कलेक्टर, जिला टीकमगढ़ (म०प्र०)

क्रमांक 352/व्यवहारवाद/2025

टीकमगढ़ दिनांक 07/01/2025

आदेश

सिविल प्रकिया संहिता 1908 (1908 का अधिनियम संख्या-5) के आदेश सत्ताइस के नियम-1 तथा 2 के अधीन प्रदत्त शक्तियों को प्रयोग में लाते हुए क्षेत्रीय अधिकारी, म०प्र० प्रदूषण नियंत्रण बोर्ड सागर म०प्र० (पक्षकारों के नाम) को प्रकरण क्रमांक OA/78/2025 गजेन्द्र राजपूत विरुद्ध म०प्र० शासन एवं अन्य में प्रभारी अधिकारी नियुक्त किया जाता है।

मैं मध्यप्रदेश शासन राज्य के लिए तथा उसकी ओर से प्रभारी अधिकारी के रूप में अभिवचनों पर हस्ताक्षर करते हुए, उन्हें सत्यापित करने के लिए तथा कार्य करने, और उपसंजात, होने के लिए नियुक्त करता हूँ। प्रभारी अधिकारी नियमावली में वर्णित कर्तव्यों तथा उत्तरदायित्वों के अतिरिक्त वह अपनी नियुक्ति के तुरन्त पश्चात् अन्य बातों के साथ ऐसी रीति में जिसके ब्यौरे नीचे दिये गये हैं निम्नलिखित कार्य करेगा:-

1. प्रभारी अधिकारी मामले के तथ्यों के बारे में तुरन्त ऐसी जाँच करेगा जैसी की आवश्यक हो और याचिका में उठाए गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुए ऐसी जानकारी देते हुए जिनसे कि, मामले के संचालन में महाधिवक्ता/शासकीय अभिभाषक को सहायता पहुँचाने की संभावना है, रिपोर्ट में विनिर्दिष्ट की जाएगी।
2. समस्त सुसंगत फाइलें, दस्तावेज नियम, अधिसूचना तथा आदेश एकत्रित करेगा।
3. वाद पत्र/याचिका में उठाए गए बिन्दुओं का पैरा अनुसार उत्तर देते हुए और ऐसी अतिरिक्त जानकारी देते हुए जिनसे कि शासकीय अभिभाषक को सहायता पहुँचाने की संभावना है, एक रिपोर्ट तैयार करेगा।
4. उत्तर रिपोर्ट तथा दस्तावेज/सामग्री के साथ शासकीय अधिवक्ता से सम्पर्क करेगा।
5. शासकीय अधिवक्ता की सहायता से लिखित कथन/उत्तर तैयार करवाएगा।
6. प्रभारी अधिकारी निम्नलिखित कागज पत्र भेजेगा—
(क) वाद पत्र की एक प्रति के साथ सरकार की एक रिपोर्ट।
(ख) प्रस्तावित लिखित कथन का एक प्रारूप।
(ग) उन सभी दस्तावेजों की एक सूची जिन्हें साक्ष्य स्वरूप प्रस्तावित है, और जिनकी प्रस्तुत रिपोर्ट में अपेक्षा की गई है।
(घ) मामले के निराकरण के लिए आवश्यक कागज पत्रों की प्रतियाँ, इसमें वाद की सुनवाई की तारीख भी वर्णित होनी चाहिए।
7. मामले की तैयारी और संचालन करने में शासकीय अधिवक्ता का सहयोग करना, और मामले उसके प्रकार और प्रगति में नियत किए गए कर्तव्यों से स्वयं सदैव ही अवगत रहना।
8. जब भी कोई आदेश/निर्णय, विशिष्टतया मध्यप्रदेश राज्य के विरुद्ध पारित किया जाता है, विधि विभाग को सूचित करना तथा उसकी प्रमाणित प्रति प्राप्त करने के लिए उसी दिन या आगामी कार्य दिवस को आवेदन करना।
9. अपनी रिपोर्ट के साथ आदेश/निर्णय की प्रमाणित प्रति तथा शासकीय अधिवक्ता की राय अगली कार्यवाही किए जाने के लिए इस कार्यालय को भेजें।
10. यह देखना कि आवेदन करने में तथा प्रमाणित प्रतियाँ प्राप्त करने, रिपोर्ट बनाने, राय प्राप्त करने और उसकी सूचना देने में समय नष्ट न हो।

11. जैसे ही उसे अपना स्थानान्तरण आदेश प्राप्त होता है वह अर्द्धशासकीय पत्र के माध्यम से तत्काल जानकारी देगा। वह वर्तमान पद का भार सौंप देने के पश्चात् भी तब तक प्रभारी अधिकारी बना रहेगा जब तक कि अन्य प्रभारी अधिकारी नियुक्त नहीं कर दिया जाए।
12. प्रभारी अधिकारी मामले तैयार करने में शासकीय अधिवक्ता को हर सम्भव सहयोग देगा तथा इस बात के लिए उत्तरदायी होगा कि, कोई महत्वपूर्ण तथ्य या दस्ता वेज अप्रगटित/छुपी हुई नहीं रह जाए।
13. प्रभारी अधिकारी को यदि लोक अभियोजन मुकर्रर है, तो वह जैसे ही वाद का विनिश्चय होता है, परिणाम की रिपोर्ट विभागाध्यक्ष के माध्यम से सरकार को करेगा। निर्णय की एक प्रति अभिप्राप्त की जाए और रिपोर्ट के साथ भेजी जाए।
14. प्रभारी अधिकारी या यदि लोक अभियोजन मुकर्रर हो, तो वह इस बात के लिए उत्तरदायी होगा कि, उन मामलों में जहाँ किसी वाद के प्रकम में पारित किया गया अंतरिम आदेश का पुनरीक्षण अपेक्षित है, समय पर कार्यवाही की गई है। अतएव वह उस आदेश की प्रति जैसे ही वह पारित किया जाए विभागाध्यक्ष के माध्यम से अपनी अनुशंसा के साथ सरकार (प्रशासकीय विभाग) को अग्रेषित करें।

**इलेक्टर टीकमगढ़ एवं
संयुक्त-लखिम नगर अयुक्त**

अपर कलेक्टर,
हेतु-कलेक्टर टीकमगढ़

पृ0क0 352/व्यवहारवाद/2025
प्रतिलिपि:-

टीकमगढ़, दिनांक 07/07/2025

1. शासकीय अधिवक्ता मा0 राष्ट्रीय ग्रीन टिब्यूनल जोन बेंच, भोपाल की ओर सूचनार्थ प्रेषित।
2. संयुक्त आयुक्त (लिटिगेशन एवं समन्वयक) संभाग जबलपुर (संभागीय आयुक्त कार्यालय परिसर जबलपुर (म0प्र0)
3. मुख्य कार्यपालन अधिकारी, जिला पंचायत टीकमगढ़ की ओर उनके पत्र दि01.7.25 के परिप्रेक्ष्य में सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
4. खनिज अधिकारी, टीकमगढ़ की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु। वह प्रभारी अधिकारी से समन्वय कर समय-समय पर प्रकरण की वस्तु-स्थिति से अवगत करावें तथा कृत कार्यवाही से मुझे अवगत कराया जावे।
5. क्षेत्रीय अधिकारी, म0प्र0 प्रदूषण नियंत्रण बोर्ड, पंडित दीनदयाल नगर, हाउसिंग बोर्ड कालोनी सागर म0प्र0 प्रभारी अधिकारी की ओर अग्रेषित एवं साथ ही निर्देशित किया जाता है, आप मा0 राष्ट्रीय टिब्यूनल जोन बेंच भोपाल से अभिलेख प्राप्त कर एवं समस्त अभिलेख सहित शासकीय अधिवक्ता ग्रीन टिब्यूनल जोन बेंच भोपाल से सम्पर्क कर विशेष अनुमति याचिका/अपील/उत्तर प्रस्तुत कराया जाना सुनिश्चित करें एवं कृत कार्यवाही से मुझे अवगत करावें।

अपर कलेक्टर,
हेतु-कलेक्टर, टीकमगढ़



Consent Order

Outward No:12344121/03/2025

GREEN-SMALL

CCA-Fresh

PCB ID: 167715

Consent No:AW-61949

To,

The Occupier,
M/s. Lalitpur Power Generating Company Ltd.
(Fly ash disposal in Low Lying Area),
Village-Mirchwara And Burogaon, Tehsil-Mahroni
Lalitpur (U.P.)-284123

Through

M/s Veer Associates,
L-702, Regal Paradise, Phase-1,
Awadhpuri, Bhopal (M.P.)- 462022

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1404864 Dt. 22/02/2025 and last communication received on Dt.20/02/2025

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 28/02/2026, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra no. 20/1 (Area – 2.023 Ha), Village –Semarkheda Chandokha, kelgawan road, Madkhera, Tehsil - Mohangarh, District -Tikamgarh (M.P.)
Latitude : 24.8755 Longitude : 78.7775
b. The capital investment: Rs. 1.50 Crs
c. Product & Production Capacity:

Table with 2 columns: Product/Activity, Qty of Ash to be filled. Row: Reclamation of Low Lying Area by filling of Ash, 50,000.0 M.T

Note:-

- 1. For any change in above, the occupier shall obtain fresh consent from the Board.
2. Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
3. Management shall have to use the Tarpaulin cover with minimum 400 GSM thicknesses in Ash transporting vehicles.
4. Plantation shall be done on the Top layer.

The Validity of the consent is up to 28/02/2026 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
* Conditions under Air Act
* General conditions

By the order of Chairman, MPPCB

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 21/03/2025 04:44:20 PM



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1V5YICBNRN

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent & sewage shall be Nil.

2. Trade Effluent Treatment (If any):-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :-

The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 20.0	WWG : 0.0	Water Source
1	Dust Suppression	20.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

- i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas**
- ii. Agriculture land / area.**
- iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.**
- iv. Gochar Kisan Land.**

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this

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Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:-

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. TPP management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to disposed without treatment.
3. Special provision for protection from any possibilities of leechete of lead should be made by PP.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Vehicles carrying fly ash should be equipped with automatic tarpaulin covering system.
- As per NGT order, all trucks handling fly ash should be equipped with GPS system , In compliance to NGT order in 484/2022, Mohd. Mustak Mansuri Vs State of M.P.
- Management shall install PTZ Cameras at various strategic points to monitor above covering system in transporting vehicles.

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GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant’s premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent.
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
- (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.
14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

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16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

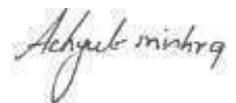
1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be-filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water quality shall be carried out by establishing a network of

- existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
 27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
 28. Management shall follow the route having no/low habitation for fly ash transportation.
 29. Management shall provide the list of truck number (equipped with GPS) likely to be used for fly ash transportation.
 30. Management shall ensure the CCTV surveillance of truck used for transportation of ash and shall ensure entry of truck and fly ash quantity in log book at factory premises and disposal site.
 31. Retaining walls must have adequate stone pitching and ash shall not be filled over the height of the retaining walls,
 32. Adequate slope shall be maintained for drainage on the top.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

By the order of Chairman, MPPCB



**ACHYUT ANAND MISHRA
Member Secretary**



**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1V5YICBNRN**

Consent No:AW-61949

Annexure-3



Regional Laboratory
M. P. Pollution Control Board

Deen Dayal Nagar, Housing Board Colony, Sagar
☎ 07582 – 299162, E-mail: romppcb_sagar@rediffmail.com

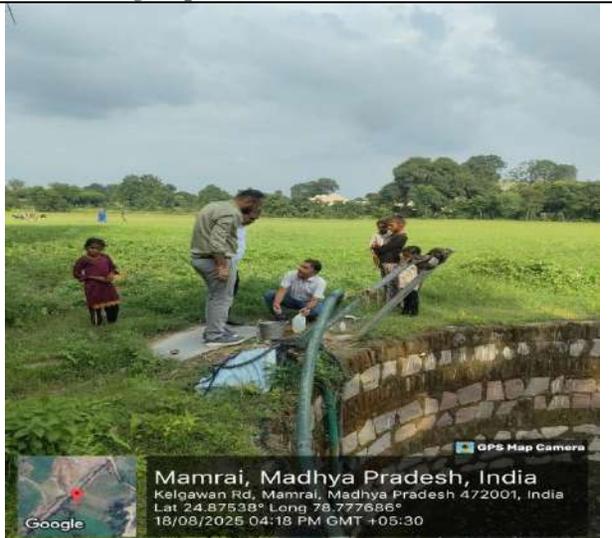
Test Report Analysis Report for Water & Waste Water Sample				
Sample From	Ground Water Sample from well (belonging to Shri Shivcharan Vanskar) Village- Chandokha, Tehsil- Mohangarh, District- Tikamgarh (M.P.)			
Sample Description	Well Water			
Date & Time of Collection	18.08.2025	Type of Sample: Grab/Composite	Transport Condition:	Test Report No. 95
Date of Receipt	19.08.2025	Sample Collected by	Mr. Sanjay Mukhati (Scientist, CPCB) & Mr. Shubhanshu Tripathi	
Date of Analysis	19.08.2025	Analysed by	Mr. B.S. Thakur	
Date of Report	08.09.2025	Period of Analysis	3 days	Temp. at the time of testing –25°C
S. No.	Parameter	Unit	Result	Method
1.	pH	pH unit	6.64	APHA.4500H+B Electrometric Method
2.	Turbidity	NTU	7.2	APHA.2130-B Nephelometric Method
3.	Specific Conductivity	µs	616	APHA 2510 B by conductivity meter
4.	Total Solids	mg / L	408	APHA 2540 B
5.	Total Dissolved Solids	mg / L	386	APHA 2540 C
6.	Suspended Solids	mg / L	22	APHA2540 D
7.	T- Hardness (as CaCO ₃)	mg / L	196	APHA 2340-C
8.	Ca- Hardness (as CaCO ₃)	mg / L	128	APHA 3500-Ca-B
9.	Mg- Hardness (as CaCO ₃)	mg / L	68	APHA 3500-Mg-B
10.	B.O.D. (3days 27 °C)	mg / L	0.80	IS 3025,part 44 1993
11.	C.O.D.	mg / L	7.08	APHA.5220 B
12.	Chloride	mg / L	54.35	APHA 4500-Cl Argentometric Method
Note : The report shall not be reproduced except in full, without permission of Regional Lab. M.P. Pollution Control Board, Sagar. No statutory liability accepted for sample not collected by MPPCB. The result relate only to the sample tested. Report is not valid for legal purpose. Sample will be destroyed after 10 days from the date of issue of test report unless otherwise specified				

B.S.T.
B. S. Thakur
(Chemist)

SJ
Sunita Jhore
Laboratory-In-Charge

Annexure-4

Inspected site no.1 (filled low lying area by fly ash) - Village-Chandokha, Tehsil – Mohangarh, District- Tikamgarh

 <p>Latitude: 24.875715 Longitude: 78.77716 Elevation: 325.0516 55 m Accuracy: 7.0 m Time: 18-08-2025 16:08 Note: Village Chandokha Khasra no:400/1</p>	 <p>Latitude: 24.875721 Longitude: 78.777121 Elevation: 324.664 23 m Accuracy: 3.7 m Time: 18-08-2025 16:09 Note: Village Chandokha Khasra no:400/1</p>
<p>During inspection Joint Committee members</p>	<p>Vegetation found on the site (green grass)</p>
 <p>GPS Map Camera Mamrai, Madhya Pradesh, India Kelgawan Rd, Mamrai, Madhya Pradesh 472001, India Lat 24.87538° Long 78.777686° 18/08/2025 04:18 PM GMT +05:30</p>	 <p>GPS Map Camera Mamrai, Madhya Pradesh, India Vqgh+vc, Mamrai, Madhya Pradesh 472001, India Lat 24.876901° Long 78.778519° 18/08/2025 03:52 PM GMT +05:30</p>
<p>Ground water sampling of nearest well</p>	<p>During the inspection joint committee members interaction with local villagers.</p>



Consent Order

Outward No: 123441/21/03/2025

GREEN-SMALL

CCA-Fresh

PCB ID: 167715

Consent No: AW-61949

To,

The Occupier,
M/s. Lalitpur Power Generating Company Ltd.
(Fly ash disposal in Low Lying Area),
Village-Mirchwara And Burogaon, Tehsil-Mahroni
Lalitpur (U.P.)-284123

Through

M/s Veer Associates,
L-702, Regal Paradise, Phase-1,
Awadhpuri, Bhopal (M.P.)- 462022

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1404864 Dt. 22/02/2025 and last communication received on Dt.20/02/2025

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 28/02/2026, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra no. 20/1 (Area - 2.023 Ha), Village -Semarkheda Chandokha, kelgawan road, Madkhera, Tehsil - Mohangarh, District -Tikamgarh (M.P.)
Latitude : 24.8755 Longitude : 78.7775
b. The capital investment: Rs. 1.50 Crs
c. Product & Production Capacity:

Table with 2 columns: Product/Activity, Qty of Ash to be filled. Row: Reclamation of Low Lying Area by filling of Ash, 50,000.0 M.T

Note:-

- 1. For any change in above, the occupier shall obtain fresh consent from the Board.
2. Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
3. Management shall have to use the Tarpaulin cover with minimum 400 GSM thicknesses in Ash transporting vehicles.
4. Plantation shall be done on the Top layer.

The Validity of the consent is up to 28/02/2026 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
* Conditions under Air Act
* General conditions

By the order of Chairman, MPPCB

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 21/03/2025 04:44:20 PM



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1V5YICBNRN

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent & sewage shall be Nil.

2. Trade Effluent Treatment (If any):-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :-

The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 20.0	WWG : 0.0	Water Source
1	Dust Suppression	20.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this

Consent No:AW-61949

Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:-

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. TPP management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to disposed without treatment.
3. Special provision for protection from any possibilities of leechete of lead should be made by PP.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:-

- Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Vehicles carrying fly ash should be equipped with automatic tarpaulin covering system.
- As per NGT order, all trucks handling fly ash should be equipped with GPS system , In compliance to NGT order in 484/2022, Mohd. Mustak Mansuri Vs State of M.P.
- Management shall install PTZ Cameras at various strategic points to monitor above covering system in transporting vehicles.

Consent No:AW-61949

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent.
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
- (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.
14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

Consent No:AW-61949

16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

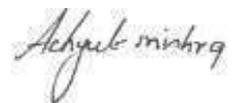
1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be-filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water quality shall be carried out by establishing a network of

- existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
 27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
 28. Management shall follow the route having no/low habitation for fly ash transportation.
 29. Management shall provide the list of truck number (equipped with GPS) likely to be used for fly ash transportation.
 30. Management shall ensure the CCTV surveillance of truck used for transportation of ash and shall ensure entry of truck and fly ash quantity in log book at factory premises and disposal site.
 31. Retaining walls must have adequate stone pitching and ash shall not be filled over the height of the retaining walls,
 32. Adequate slope shall be maintained for drainage on the top.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

By the order of Chairman, MPPCB



**ACHYUT ANAND MISHRA
Member Secretary**



**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1V5YICBNRN**

Consent No:AW-61949

Inspected site no.2 (filled low lying area by fly ash) - Village- Semarkheda, (Gram Panchayat- Madkhera) Tehsil – Mohangarh, District- Tikamgarh



Unfilled area found at site no.2 due to district administration prohibition order



Unfilled area found at site no.2 due to district administration prohibition



Joint committee members during the inspection interacted with local villagers



Vegetation found on the site (*udad* crop)

Annexure-7

Inspected site no.3 - Govt. Primary School, Village – Semarkhera, Tehsil – Mohangarh, District- Tikamgarh





Consent Order

Outward No:123429,21/03/2025

GREEN-SMALL

CCA-Fresh

PCB ID: 167733

Consent No:AW-61951

To, The Occupier, M/s. Lalitpur Power Generating Company Ltd. (Fly ash disposal in Low Lying Area), Village-Mirchwara And Burogaon, Tehsil-Mahroni Lalitpur (U.P.)-284123

Through

M/s Veer Associates, L-702, Regal Paradise, Phase-1, Awadhपुरi, Bhopal (M.P.)- 462022

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1404729 Dt. 20/02/2025 and last communication received on Dt.18/02/2025

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 28/02/2026, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra no. 408/1 (Area – 4.303 Ha) , Village Semarkhera, Tehsil -Mohangarh, District -Tikamgarh (M.P.) Latitude : 24.8448 Longitude : 78.7829
b. The capital investment: Rs. 1.50 Crs
c. Product & Production Capacity:

Table with 2 columns: Product/Activity, Qty of Ash to be filled. Row 1: Reclamation of Low Lying Area by filling of Ash, 50,000.0 M.T

Note:-

- 1. For any change in above, the occupier shall obtain fresh consent from the Board.
2. Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
3. Management shall have to use the Tarpaulin cover with minimum 400 GSM thicknesses in Ash transporting vehicles.
4. Plantation shall be done on the Top layer.

The Validity of the consent is up to 28/02/2026 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
* Conditions under Air Act
* General conditions

By the order of Chairman, MPPCB

Achyut mishra

ACHYUT ANAND MISHRA Member Secretary

Signature Not Verified Digitally Signed by : A. A Mishra, Member Secretary Date: 21/03/2025 04:43:44 PM



(Organic Authentication on AADHAR from UIDAI Server) TPAV # 1F4S3117SJ

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent & sewage shall be Nil.

2. Trade Effluent Treatment (If any):-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :-

The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 20.0	WWG : 0.0	Water Source
1	Dust Suppression	20.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisan Land.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this

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Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:-

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. TPP management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to disposed without treatment.
3. Special provision for protection from any possibilities of leechete of lead should be made by PP.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:-

- Management shall strictly follow the guidelines namely “Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries” issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Vehicles carrying fly ash should be equipped with automatic tarpaulin covering system.
- As per NGT order, all trucks handling fly ash should be equipped with GPS system , In compliance to NGT order in 484/2022, Mohd. Mustak Mansuri Vs State of M.P.
- Management shall install PTZ Cameras at various strategic points to monitor above covering system in transporting vehicles.

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be-filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water quality shall be carried out by establishing a network of

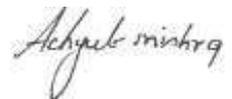
existing wells in the vicinity of ash filling site at least for 02 years after closure.

26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
28. Management shall follow the route having no/low habitation for fly ash transportation.
29. Management shall provide the list of truck number (equipped with GPS) likely to be used for fly ash transportation.
30. Management shall ensure the CCTV surveillance of truck used for transportation of ash and shall ensure entry of truck and fly ash quantity in log book at factory premises and disposal site.
31. Retaining walls must have adequate stone pitching and ash shall not be filled over the height of the retaining walls,
32. Adequate slope shall be maintained for drainage on the top.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

By the order of Chairman, MPPCB



**ACHYUT ANAND MISHRA
Member Secretary**



**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1F4S3117SJ**

Consent No:AW/61951

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Consent Order

Outward No: 123441/21/03/2025

GREEN-SMALL

CCA-Fresh

PCB ID: 167715

Consent No: AW-61949

To,

The Occupier,

M/s. Lalitpur Power Generating Company Ltd.

(Fly ash disposal in Low Lying Area),

Village-Mirchwara And Burogaon, Tehsil-Mahroni
Lalitpur (U.P.)-284123

Through

M/s Veer Associates,

L-702, Regal Paradise, Phase-1,

Awadhpuri, Bhopal (M.P.)- 462022

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1404864 Dt. 22/02/2025 and last communication received on Dt.20/02/2025

With reference to your above application for **consent to operate** has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **28/02/2026**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Khasra no. 20/1 (Area – 2.023 Ha), Village –Semarkheda Chandokha, kelgawan road, Madkhera, Tehsil - Mohangarh, District -Tikamgarh (M.P.)
Latitude : 24.8755 Longitude : 78.7775
- The capital investment:** Rs. 1.50 Crs
- Product & Production Capacity:**

Product/Activity	Qty of Ash to be filled
Reclamation of Low Lying Area by filling of Ash	50,000.0 M.T

Note:-

- For any change in above, the occupier shall obtain fresh consent from the Board.
- Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
- Management shall have to use the Tarpaulin cover with minimum 400 GSM thicknesses in Ash transporting vehicles.
- Plantation shall be done on the Top layer.

The Validity of the consent is up to **28/02/2026** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

By the order of Chairman, MPPCB

Signature Not Verified

Digitally Signed by : A. A
Mishra, Member Secretary

Date: 21/03/2025 04:44:20 PM

ACHYUT ANAND MISHRA
Member Secretary



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1V5YICBNRN

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent & sewage shall be Nil.

2. Trade Effluent Treatment (If any):-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :-

The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 20.0	WWG : 0.0	Water Source
1	Dust Suppression	20.0	0.0	Tankers

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i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas

ii. Agriculture land / area.

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Consent No:AW-61949

Consent.

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iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

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Consent No:AW-61949

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- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent.
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
- (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.
14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

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16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

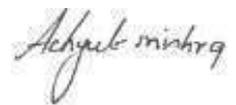
1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be-filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
7. The company shall make the protection arrangements to prevent entry of cattle/livestock inside the disposal area during execution period.
8. Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities. Curtain shall be created around the unloading site so that no fugitive emission could be generated.
9. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be in place during ash filling.
10. Care shall be taken to avoid any kind of nuisance / inconvenience to the public during ash filling activities.
11. Arrangements like water storage tank, pumps, pipes for water sprinkling for dust suppression shall be maintained at site.
12. Monitoring of ground water quality in a radius of 0.5 km shall be carried out and reported monthly during execution of work and at quarterly interval up to two years post closure of the site.
13. Ash filling in mine void shall be done mechanically in moist (15%) condition so that ash does not get air borne and pose fugitive dust problem.
14. Arrangements of transportation of fly ash shall be done through Tankers/ bulkers or mechanically designed tarpaulin covered Trucks only and in wet condition.
15. In no case, fly ash or bottom ash shall be transported by open trucks / trolleys and the company shall ensure that fly ash or bottom ash is transported in environmentally sound manner by as per the CPCB guidelines.
16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
20. The company shall provide the natural slope for the runoff outlet/site of the ash filled area with RCC to avoid gully formation in this area at the closure/top level.
21. The ash in filling areas shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability.
22. Arrangements for the compaction of each layer shall made to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per IS 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made.
23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
24. The company shall keep the photographs of each level along with video clips and send regularly on monthly basis to RO & HO MPPCB.
25. Regular 06 monthly monitoring of ground water quality shall be carried out by establishing a network of

- existing wells in the vicinity of ash filling site at least for 02 years after closure.
26. Management shall strictly follow the guidelines namely "Guidelines for disposal/utilization of Fly Ash for reclamation of Low Lying area and in stowing of Abandoned mines/ Quarries" issued by Central Pollution Control board on March 2019.
 27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
 28. Management shall follow the route having no/low habitation for fly ash transportation.
 29. Management shall provide the list of truck number (equipped with GPS) likely to be used for fly ash transportation.
 30. Management shall ensure the CCTV surveillance of truck used for transportation of ash and shall ensure entry of truck and fly ash quantity in log book at factory premises and disposal site.
 31. Retaining walls must have adequate stone pitching and ash shall not be filled over the height of the retaining walls,
 32. Adequate slope shall be maintained for drainage on the top.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

By the order of Chairman, MPPCB



**ACHYUT ANAND MISHRA
Member Secretary**



**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1V5YICBNRN**

Consent No:AW-61949



Consent Order

Outward No:123440-21/03/2025

GREEN-SMALL

CCA-Fresh

PCB ID: 167783

Consent No:AW-61950

To,
The Occupier,
M/s. Lalitpur Power Generating Company Ltd.
 (Fly ash disposal in Low Lying Area),
 Village-Mirchwara And Burogaon, Tehsil-Mahroni
 Lalitpur (U.P.)-284123

Through

M/s Veer Associates,
 L-702, Regal Paradise, Phase-1,
 Awadhपुरi, Bhopal (M.P.)- 462022

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 & under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Application Receipt No. 1404745 Dt. 20/02/2025 and last communication received on Dt.18/02/2025

With reference to your above application for **consent to operate** has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **28/02/2026**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Khasra no. 190 (Area – 1.530 Ha), Village- Kesharmadh, Tehsil –Mohangarh, Dist –Tikamgarh (M.P.)
Latitude : 24.9305 Longitude : 78.7611
- b. **The capital investment:** Rs. 1.0 Crs
- c. **Product & Production Capacity:**

Product/Activity	Qty of Ash to be filled
Reclamation of Low Lying Area by filling of Ash	60,000.0 M.T

Note:-

1. For any change in above, the occupier shall obtain fresh consent from the Board.
2. Guidelines issued by Central Pollution Control Board in March, 2019 for disposal/utilization of fly ash for reclamation of low lying areas and in stowing of abandoned mines/quarries shall be complied with.
3. Management shall have to use the Tarpaulin cover with minimum 400 GSM thicknesses in Ash transporting vehicles.
4. Plantation shall be done on the Top layer.

The Validity of the consent is up to **28/02/2026** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * *Conditions under Water Act*
- * *Conditions under Air Act*
- * *General conditions*

By the order of Chairman, MPPCB

ACHYUT ANAND MISHRA
Member Secretary

Signature Not Verified
 Digitally Signed by : A. A
 Mishra, Member Secretary
 Date: 21/03/2025 04:44:03 PM



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # P138D9K7B3

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent & sewage shall be Nil.

2. Trade Effluent Treatment (If any):-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. Sewage Treatment (If any) :-

The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence **zero discharge condition** shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

Sr	Water Code (Qty in KLD)	WC : 20.0	WWG : 0.0	Water Source
1	Dust Suppression	20.0	0.0	Tankers

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any

- i. water course or within its high flood level (HFL) area /Ecologically Sensitive Areas**
- ii. Agriculture land / area.**
- iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.**
- iv. Gochar Kisan Land.**

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this

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Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:-

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. TPP management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. The management shall arrange the mobile toilets for the labours/employees during project implementation phase.
2. No sewage shall be allowed to disposed without treatment.
3. Special provision for protection from any possibilities of leechete of lead should be made by PP.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SO _x , NO _x (mg/NM ³)
Vehicular Movement	Water Sprinkler, curtain/wind breaking wall	As per NAAQS
Unloading of flyash	Water Sprinkler, curtain/wind breaking wall	
Compaction	Water Sprinkler, curtain/wind breaking wall	

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

Additional Air condition:-

- Management shall strictly follow the guidelines namely “Guidelines for disposal/utilization of Fly Ash for reclamation of Low-Lying area and in stowing of Abandoned mines/ Quarries” issued by Central Pollution Control board on March 2019.
- The company shall make the air pollution control arrangements like water sprinkling system at site.
- Create curtain or barrier around the site to avoid any nuisance in area.
- The ash to be filled shall be handled in moist condition only.
- Vehicles carrying fly ash should be equipped with automatic tarpaulin covering system.
- As per NGT order, all trucks handling fly ash should be equipped with GPS system , In compliance to NGT order in 484/2022, Mohd. Mustak Mansuri Vs State of M.P.
- Management shall install PTZ Cameras at various strategic points to monitor above covering system in transporting vehicles.

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

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16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

1. The site selected for reclamation of land shall be suitably stripped to collect the soil so that no external soil shall be necessitated.
2. As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling.
3. Soil required for top or side covers shall be excavated from the site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of project.
4. All existing undulations, holes, cavities and excavations made for plate load tests and other soil investigations, etc. shall be reported to the Board and in start of operation shall be-filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S-2720 (Part-VII). This would result in a leveled surface upon which layer wise filling of compacted ash can be done.
5. The stripped site shall be suitably leveled so that required compaction all around the ash filling area could be achieved.
6. The soil used for the bunds/cover shall neither be granular nor black cotton soil. It shall be of good quality for geotechnical application and shall be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work.
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16. Arrangements shall be promptly maintained to ensure collection of spilled ash and transported to the disposal/usage site immediately.
17. All the bulkers and trucks responsible for carrying fly ash shall be with valid Pollution Under Control certificates.
18. The speed limit of vehicles carrying fly ash should be strictly enforced and it should not exceed 40 km per hour.
19. For protection of pond or water body exists within or adjoining the low lying area, an earthen embankment of the cross-section as given in the guidelines be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.
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23. The company shall submit closure plan with within one month from date of the issue of this letter, for the project along with maintenance of site for post project closure atleast for two years to develop complete green cover over the site or farm land as per the joint agreement.
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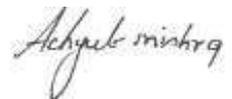
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27. Management shall maintain valid statutory/ permission during operation & maintenance of the site till complete closure & development of site for intended use.
28. Management shall follow the route having no/low habitation for fly ash transportation.
29. Management shall provide the list of truck number (equipped with GPS) likely to be used for fly ash transportation.
30. Management shall ensure the CCTV surveillance of truck used for transportation of ash and shall ensure entry of truck and fly ash quantity in log book at factory premises and disposal site.
31. Retaining walls must have adequate stone pitching and ash shall not be filled over the height of the retaining walls,
32. Adequate slope shall be maintained for drainage on the top.

Consent to Operate as required under the Water (Prevention & Control of Pollution) Act, 1974 & The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

By the order of Chairman, MPPCB



**ACHYUT ANAND MISHRA
Member Secretary**



**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # P138D9K7B3**

Consent No:AW 61950

57

Annexure-9

कार्यालय कलेक्टर (खनिज शाखा), जिला टीकमगढ़ (म०प्र०)

क्रमांक- 11/खनिज/तीन-06/2024/2525

टीकमगढ़, दिनांक 05.12.2024



कलेक्टर महोदय,

जिला टीकमगढ़ (म०प्र०)

अभिमत प्रस्तुत करने के संबंध में।

आपका पत्र क्रमांक /आरटीसी/2024/969 दिनांक 03.12.2024 एवं क्षेत्रीय कार्यालय म०प्र० प्रदूषण नियंत्रण बोर्ड सागर का पत्र क्रमांक 1476/क्ष०का/प्रनिवो/2024 सागर दिनांक 27.11.2024

-000-

उपरोक्त विषयातर्गत संदर्भित पत्र के संबंध में लेख है कि, पलाईऐश फिलिंग किया जाना एवं पलाईऐश से भूमि समतलीकरण किया जाना खनन संक्रियाओं के अंतर्गत नहीं आता है। उक्त कार्य हेतु भू-स्वामी अथवा शासकीय भूमि की दशा में नियमानुसार संबंधित विभागों से अनुमति प्राप्त कर पलाईऐश से फिलिंग एवं समतलीकरण किये जाने पर खनिज विभाग को कोई आपत्ति नहीं है।

(अपर कलेक्टर) सागर
मुख्य अधिकारी, जिला
प्रभारी अतिरिक्त, (खनिज शाखा)
जिला टीकमगढ़ (म०प्र०)

कार्यालय जनपद पंचायत टीकमगढ़, जिला टीकमगढ़ म.प्र.

क्र.मा.क/3088 /जन.पंचा./स्था./24

टीकमगढ़, दिनांक : 5-12-24

प्रति.

कलेक्टर महोदय
जिला टीकमगढ़

विषय - अभिमत प्रस्तुत करने के संबंध में।

सदर :- श्रीमान का पत्र क्रमांक/आएटीसी/2024/-869 टीकमगढ़ दिनांक 03.12.2024

उपरोक्त विषयावलि सदरिमत पत्र को सलग्न बजाज एनर्जी पावर जनरेशन कंपनी लिमिटेड की नांग अनुसार खलिलपुर ब्लॉक के सुपर क्रिटिकल तकनीक पर आचारित 1980 मेगावाट क्षमता का कोयला आधारित सुपर क्रिटिकल थर्मल से निकले हुए प्रतिदिन के अवशेष से जनपद पंचायत टीकमगढ़ क्षेत्रागत शासकीय भूमि पर बने गडदों परित्यक्त खादानों को करने हेतु अनुमति माही गई है।

अतः उपरोक्तानुसार जनपद पंचायत टीकमगढ़ क्षेत्रागत शासकीय भूमि पर बने गडदों परित्यक्त खादानों को शासन नियमानुसार करने हेतु जनपद पंचायत टीकमगढ़ को कोई आपत्ति नहीं है। अग्रिम कार्यवाही हेतु श्रीमान की ओर सादर प्रेषित है।

मुख्य कार्यपालन अधिकारी
जनपद पंचायत टीकमगढ़
टीकमगढ़ दिनांक : 5-12-24

क्र.मा.क/3088 /जन.पंचा./स्था./2024
प्रतिलिपि.

- 1/ मुख्य कार्यपालन अधिकारी जिला पंचायत टीकमगढ़ की ओर सादर सूचनाार्थ।
- 2/ अनुविभागीय अधिकारी राजस्व टीकमगढ़ की ओर सादर सूचनाार्थ।

मुख्य कार्यपालन अधिकारी
जनपद पंचायत टीकमगढ़

कार्यालय ग्राम पंचायत जनपद पंचायत जिला टीकमगढ़ म० प्र०

क्रमांक

प्रति

प्रबंधक

ललितपुर पावर जनरेशन कंपनी लिमिटेड

ललितपुर उ० प्र०

विषय- बजाज पावर प्लांट से निकले अनुउपयोगी राखड़ को ग्राम पंचायत क्षेत्र में डालवाने के
संर्घ में

महोदय जी

उपरोक्त विषयान्तर्गत मे लेख है कि ललितपुर पावर प्लांट के कोयले के उपयोग के
बाद निकली राख को ग्राम पंचायत क्षेत्र मे खोदे गये गडडो (उबड़ खावड़ जमीन और खदाने)या
निजी रूप से किये गये गडडो मे पंचायत द्वारा बताए गये स्थानों पर डलवाये जाने का कप्त
करें।

रेखा साहू
सरपंच

सरपंच

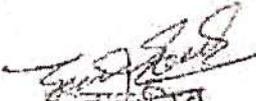
आधारित नाम पंचायत गोर जनपद पंचायत जालास जिला टीकमगढ़

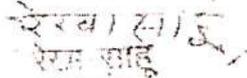
क्रमांक-

दिनांक-

अनापत्ति प्रमाणपत्र

जांचाया किया जाता है कि ग्राम केशरपुर ग्राम पंचायत गोर जिला टीकमगढ़ म.प्र. की शासकीय/अशासकीय/निज मूल संस्था नं 29/5/3, 198 पर खुदी खंती/खाली तलैया/ गढडा / ऊबड संखड मृत्ति को समतल कराने एवं भरने के लिए बजाज पावर प्लांट द्वारा राखड से भरने पर ग्राम पंचायत गोर को कोई आपत्ति नहीं है। पंचायत की सहमति है।


उत्तराधिकारी
ग्राम पंचायत-गोर
जिला टीकमगढ़ (टीकमगढ़) म.प्र.


हस्ताक्षर
सरपंच
ग्राम पंचायत -

प्रमाण पत्र

प्रमाणित किया जाता है कि ग्राम.....केशरगढ़..... ग्राम
पंचायत.....गौर..... जिला टीकमगढ़ म.प्र.की
खसरा नं.....190..... की भूमि ऊबड़ खाबड़/खेदान/गड़ढा
युक्त हैं।

अतः यह भूमि कृषि योग्य नहीं है।

Shikhan 02/01/2025
लेखपाल/पटवारी गौर

कार्यालय कलेक्टर जिला टीकमगढ़ (म०प्र)

क्रमांक/26/ आरटीसी/2025

टीकमगढ़, दिनांक- 11.06.2025

// आदेश //

बजाज ऐनर्जी, कृते ललितपुर, पावर जेनेरेशन कम्पनी लिमिटेड जिला - ललितपुर उ.प्र. के द्वारा एमओईएफ राजपत्र की अधिसूचना दिनांक 31 दिसम्बर 2021 के संदर्भ में ललितपुर पावर जेनेरेशन कम्पनी मेगावाट क्षमता का कोयला आधारित सुपर क्रिटिकल थर्मल पावर प्लांट से उत्सर्जित होने वाली फ्लाइ ईश की फिलिंग हेतु ग्रामों के गड़ढायुक्त क्षेत्र के संबंध में फ्लाइ ईश फिलिंग करने हेतु आवेदनों के माध्यम से अनुरोध किया गया था।

जिसके संबंध में कार्यालयीन का पत्र क्रमांकों 974/आर.टी.सी./2025, टीकमगढ़, दिनांक 06.12.2024, 1004/आर.टी.सी./2024 टीकमगढ़, दिनांक 27.12.2024, 1061/आर.टी.सी./2025, टीकमगढ़, दिनांक 05.02.2025, 1173/आर.टी.सी./2025 टीकमगढ़, दिनांक 23.05.2025, 1174/आर.टी.सी./2025 टीकमगढ़, दिनांक 23.05.2025 द्वारा मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड के अधिकृत सॉफ्टवेयर नर्गदा एक्स.जी. एन. के माध्यम से सशुल्क विधिवत ऑनलाइन आवेदन करने एवं विधिवत अनुमति लेने हेतु निर्देशित किया गया था।

वर्तमान में नागरिकों, जनप्रतिनिधियों एवं सोशल / इलेक्ट्रॉनिक मीडिया के माध्यम से शिकायत प्राप्त हो रही है कि बजाज ऐनर्जी, कृते ललितपुर, पावर जेनेरेशन कम्पनी लिमिटेड जिला - ललितपुर उ.प्र. के द्वारा मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड नियमों का पालन ना किया जा कर बिना अनुमति के जिले टीकमगढ़ के ग्रामों में फ्लाइ ईश फिलिंगका कार्य किया जा रहा है।

उक्त शिकायत के परिपेक्ष्य में बजाज ऐनर्जी, कृते ललितपुर, पावर जेनेरेशन कम्पनी लिमिटेड जिला - ललितपुर उ.प्र., ललितपुर पावर जेनेरेशन कम्पनी मेगावाट क्षमता का कोयला आधारित सुपर क्रिटिकल थर्मल पावर प्लांट से उत्सर्जित होने वाली फ्लाइ ईश फिलिंग हेतु टीकमगढ़ जिले के ग्रामों के गड़ढायुक्त क्षेत्र में फ्लाइ ईश फिलिंग किये जाने के संबंध में तत्काल प्रभाव से रोक लगाई जाती है।


कलेक्टर
जिला टीकमगढ़

प्रतिलिपि,

क्रमांक/26/ आरटीसी/2025

टीकमगढ़ दिनांक 11.06.2025

1. पुलिस अधीक्षक, जिला टीकमगढ़ की ओर सादर सूचनार्थ ।
2. अनुविभागीय अधिकारी (राजस्व) टीकमगढ़/जतारा/बल्देवगढ़ जिला टीकमगढ़ की ओर आवश्यक कार्यवाही हेतु।
3. अनुविभागीय अधिकारी पुलिस (समस्त) जिला टीकमगढ़ की ओर आवश्यक कार्यवाही हेतु पालनार्थ।
4. Ashtech (India) Private Limited, Ashford Centre, 9th floor, opp. Peninsula Corporate Park, Lower Parel (West) Mumbai - 400013 की ओर सूचनार्थ ।
5. Veer Associate, F-NO.LIG 702, REGAL PARADISE Phase 01 Awadhपुरi khajuri kalan, BHOPAL (M.P.) - 462022 की ओर सूचनार्थ ।
6. क्षेत्रीय अधिकारी, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सागर, की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।


कलेक्टर
जिला टीकमगढ़

कार्यालय मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, जिला टीकमगढ़ (म.प्र.)

टीकमगढ़, दिनांक 07/08/2025

कं./एनएचएम/2025/6995

प्रति,

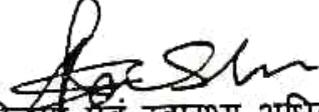
बजाज एनर्जी
ललितपुर पावर जनरेशन कम्पनी लिमिटेड
जिला ललितपुर उ.प्र.

विषय— प्रमाणीकरण के संबंध में।

संदर्भ— पत्र क्रमांक/LPGCL/Tkg/Health/2025 दिनांक 30.07.2025

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उपरोक्त विषयांतर्गत लेख है कि ग्राम मामौन आईटीआई कॉलेज के पास जुगलिबाग तलिया, सेंमरखेरा एवं मड़खेरा में आपके द्वारा जो राख डाली गई है, उससे ग्राम में निवासरत् ग्रामीणजनों को किसी भी प्रकार के संक्रमण एवं संकामक बीमारी का कोई खतरा नहीं है।


मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी
जिला टीकमगढ़ म.प्र.

कार्यालय उपसंचालक पशुपालन एवं डेयरी विभाग जिला टीकमगढ़ (मध्य प्रदेश)

दूरभाष क्रमांक 07683-242414 ई-मेल : ddvs.ahtik @mp.gov.in

क्रमांक / 4723-24 /स्थापना / 2025-.26 / टीकमगढ़, / दिनांक 31-07-2025

प्रति,

प्रबन्धक,

ललितपुर पावर जनरेशन कम्पनी,

लिमिटेड (बजाज इनर्जी) ललितपुर (उ. प्र.)।

विषय:-बजाज इनर्जी पावर प्लाट से निकली एस (Solid Waste) के प्रभाव के संबंध में।

संदर्भ:-आपका का पत्र क्रमांक LPGCL /TKG/Vet/ 25 दिनांक 30.07.2025 के संबंध में।

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उपरोक्त विषयान्तर्गत संदर्भित पत्रानुसार बजाज इनर्जी पावर प्लाट द्वारा निकली राख (ash) Solid Waste का उपयोग के निचले इलाको को भरने से टीकमगढ़ जिले के मडखेरा, सेमरखेरा, मामौन, टीकमगढ़ किले आदि से अभी तक पालतू पशुओं के स्वास्थ्य पर किसी प्रकार से प्रतिकूल प्रभाव की कोई सूचना इस कार्यालय में प्राप्त नहीं है।


(डॉ.आर.के.जे.एम.)

उप संचालक

पशुपालन एवं डेयरी विभाग

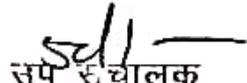
जिला टीकमगढ़ (मध्य प्रदेश)

पृ० क्रमांक /

/स्थापना / 2025-.26 / टीकमगढ़, / दिनांक

प्रतिलिपि:-

1. कलेक्टर महोदय जिला टीकमगढ़ की ओर सूचनार्थ।


उप संचालक

पशुपालन एवं डेयरी विभाग

जिला टीकमगढ़ (मध्य प्रदेश)

कार्यालय सहायक संचालक मत्स्योद्योग जिला-टीकमगढ़ (म0प्र0)

क्रमांक / S60 / स.सं.म. / तक. / 2025-26

टीकमगढ़ दिनांक. 01/08/2025

प्रति,

प्रबन्धक

ललितपुर पावर जनरेशन कम्पनी
लिमिटेड (बजाज इनर्जी) ललितपुर
जिला - ललितपुर (उ0प्र0)

विषय:- बजाज इनर्जी पावर प्लांट से निकली ऐस (solid Waste) के प्रभाव के संबंध में।

संदर्भ- आपका पत्र क्र0 एल.पी.जी.सी.एस./टी.के.जी./फिश/25 दिनांक 30.07.2025

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उपरोक्त विषयांतर्गत संदर्भित पत्र मे उल्लेखित बजाज इनर्जी पावर प्लांट द्वारा निकली राख (solid Waste) का उपयोग के निचले इलाको को भरने से टीकमगढ़ जिले के मड़खेरा, सेमरखेरा, मामौन, टीकमगढ़ किले आदि से अभी तक पालतू पशुओं के स्वास्थ्य पर किसी प्रकार से प्रतिकूल प्रभाव की कोई सूचना इस कार्यालय मे प्राप्त नहीं हुई है।

(Signature)

सहायक संचालक मत्स्योद्योग

जिला-टीकमगढ़ (म0प्र0)

टीकमगढ़ दिनांक.....

पृ0क्रमांक / / स.सं.म. / तक. / 2025-26

प्रतिलिपि:-

1. कलेक्टर महोदय जिला टीकमगढ़ की ओर सादर सूचनार्थ।

—sd—

सहायक संचालक मत्स्योद्योग

जिला-टीकमगढ़ (म0प्र0)

कार्यालय, उप संचालक, किसान कल्याण तथा कृषि विकास
जिला-टीकमगढ़ (म०प्र०)

E-mail - ddagrntk@mp.gov.in fax No.(07683-247366) phone (07683-242346)

क्रमांक / 2025-26 / 2591

टीकमगढ़ दिनांक 21/8/2025

प्रति,

प्रबंधक
ललितपुर पावर जनरेशन कम्पनी
लिमिटेड (बजाज इनर्जी) ललितपुर
जिला - ललितपुर (उ०प्र०)

विषय:- बजाज इनर्जी पावर प्लांट से निकली ऐस (Sold Waste) के प्रभाव के संबंध में।
संदर्भ:- आपका पत्र क्र०/एल०पी०जी०सी०एस०/टी०के०जी०/फिश/25 दिनांक 30.07.2025

-0-

उपरोक्त विषयान्तर्गत संदर्भित पत्र में उल्लेखित बजाज इनर्जी पावर प्लांट द्वारा निकली राख (Sold Waste) का उपयोग के निम्नले इलाकों को करने से टीकमगढ़ जिले के मड़खेरा, सेमरखेरा, मामौन, टीकमगढ़ किले आदि से अभी तक कृषि पर किसी प्रकार से प्रतिकूल प्रभाव की कोई सूचना इस कार्यालय में प्राप्त नहीं हुई है।


उप संचालक

किसान कल्याण तथा कृषि विकास
जिला-टीकमगढ़ (म०प्र०)

टीकमगढ़ दिनांक 21/8/2025

पृ०क्रमांक / 2025-26 / 2592

प्रतिलिपि:-

1. कलेक्टर महोदय जिला टीकमगढ़ की ओर सादर सूचनार्थ।


उप संचालक

किसान कल्याण तथा कृषि विकास
जिला-टीकमगढ़ (म०प्र०)

डा. वीरेन्द्र कुमार
DR. VIRENDRA KUMAR
सामाजिक न्याय और अधिकारिता मंत्री
भारत सरकार
MINISTER OF
SOCIAL JUSTICE AND EMPOWERMENT
GOVERNMENT OF INDIA



सत्यमेव जयते

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ई-मेल : min-sje@nic.in

अ.शा. पत्र क्र: मं.सा.न्या.अ.आ.(टी.)/2025/985

24 अप्रैल 2025

महाप्रबंधक
ललितपुर पॉवर जेनेरेशन कं.लि.
ललितपुर उ.प्र.

ललितपुर पॉवर जेनेरेशन से निकलने वाली राख का उपयोग पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा जारी दिशा निर्देशों का पालन करते हुए उबड़ खाबड़ जमीन, गड्ढो और खदानों को भरने का प्रावधान है। मेरे संसदीय क्षेत्र अंतर्गत टीकमगढ़ एवं निवाड़ी जिले में ऐसे विभिन्न स्थान हैं जिन्हें इस राख से भरकर उसके ऊपर मिट्टी की परत डालकर समतल कर उन स्थानों को सार्वजनिक उपयोग हेतु अथवा भवन इत्यादि निर्माण कराने के लिए उपयोग में लाया जा सकता है।

अतः टीकमगढ़ एवं निवाड़ी जिला प्रशासन से सैद्धान्तिक अनुमति प्राप्त कर चयनित स्थानों पर राख डलवाने हेतु आवश्यक कार्यवाही कर सहयोग प्रदान करें।


(डॉ. वीरेन्द्र कुमार)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL (M.P.)

Original Application No. 78/2025(CZ)

GAJENDRA RAJPOOT

..... APPLICANT

V/S

STATE OF MADHYA PRADESH & ORS

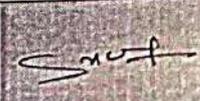
.....RESPONDENT

I Satish Kumar Chouksey named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me. In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me at Sagar on 05.09.2025

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name & Fathers Name	Registered Address	E-Mail Add & Telephone	Status in case	Signature
Satish Kumar Chouksey S/o Laxman Singh Chouksey,	Deen Dayal Nagar, Housing Board Colony, Sagar	9425170871	OIC, MP PCB (R-4)	 Regional Officer M.P. Pollution Control Board Sagar (M.P.)

Accepted

Name & Enrollment No.	Office Address	E-Mail Add.	Telephone	Full Signature
PARUL BHADORIA 1587-2012	Paryavaran Parisar, E-5 Arera Colony, Bhopal, 462016	parul.bhadoria04@gmail.com legalcell.pcb@mp.gov.in	8085977111	
MOHIT BUCH 1305/2017		legalcell.pcb@mp.gov.in	9685034578	
PRANJAL PANDEY MP 2881-2021		advocatepranjalpandey@ginail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023		advshivamdwivedi20@gmail.com	8878471359	

Joint Committee Report in OA 78/2025 Gajendra Rajpoot Vs State of MP

From : Legal Cell <legalcell.pcb@mp.gov.in>

Tue, Sep 09, 2025 02:31 PM

Subject : Joint Committee Report in OA 78/2025 Gajendra Rajpoot Vs State of MP

 1 attachment

To : DM Tikamgarh <dmtikamgarh@nic.in>, Chief Executive Officer Zila Panchayat <ceozptik@mp.gov.in>, Prashant Kumar Tiwari <modgmtik@mp.gov.in>, Pentani Jagan <cpcb.bhopal@gov.in>, sumeet sawant <sumeet.sawant@bajaj-group.com>

Cc : parul bhadoria04 <parul.bhadoria04@gmail.com>, harnengt <harnengt@gmail.com>

Madam/Sir

Please find enclosed the Joint Committee Report submitted in the matter of O.A. No. 78/2023 (Gajendra Rajpoot v State of MP & Ors) in **compliance** of Hon'ble NGT Order dated 33.05.2025. This mail may be treated as proof of service.

Regards

Legal Section
MP PCB

 **NGT OA 78-2025 Joint Committee Report 09.09.2025.pdf**
14 MB
